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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH

Date of Order 29.9.95.

OA No. 412/95.

Madan Gopal and 2 others. ....Applicants.

Vs.

Union of India & others. ....Respondents.

CORAM: HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN.  
HON'BLE MS. USHA SEN, ADMINISTRATIVE MEMBER.

For the applicants - Mr. S.K. Malik, advocate.

O R D E R (ORAL)

(Hon'ble Mr. Gopal Krishna, Vice Chairman)

...

Applicants, Madan Gopal, Suraj and Om Prakash have in this Application mainly prayed for a direction to the respondents to decide their representations, dated 18.9.95, 26.9.95 and 26.9.95 at Annexures A/1, A/2 and A/3 respectively within a period of one month and if the candidates who have secured less marks were offered appointments, the case of the applicants be considered for appointment to the post of Postal Assistants/Sorting Assistants with consequential benefits.

2. We have heard the learned counsel for the applicants and have perused the records.

3. The case of the applicants may, briefly, be stated as follows. Having requisite qualifications for the post, Applicant No. 1 had applied for the post of Sorting Assistant in the Jodhpur Division ~~Chikli~~ under the Superintendent RMS. He secured 82% marks

relevant in the examination, but the last person selected for the post had secured only 80% marks. Applicant No. 2 had applied for the post of Postal Assistant under Superintendent Post Office, Churu and he had secured 82% marks in the Visharad Examination, whereas the person who had secured only 79% marks was selected for the post of Postal Assistant. Likewise, Applicant No. 3 had also applied for the post of Postal Assistant in Jhunjhunu Division under the Superintendent Jhunjhunu and <sup>he</sup> had secured 82% marks, / but the last person who was selected had secured 80% marks.

4. These applicants have already made representations to the concerned authority vide Annexures A/1, A/2 and A/3 respectively and they are still undecided.

5. In the circumstances, we dispose of this OA at the stage of admission with a direction to the Respondent No. 2 to decide the representations at Annexures A/1, A/2 and A/3 through a speaking order on merits in accordance with law after affording an opportunity of hearing to the applicants within a period of one month from the date of receipt of a copy of this order. If the applicants are still aggrieved by any decision taken on their representations, they shall be at liberty to file a fresh Application. The OA stands disposed of accordingly.

Let a copy of the OA alongwith a copy of this order be sent to the respondents.

*Usha Sen*  
(USHA SEN)  
ADMINISTRATIVE MEMBER

*Ch Krishan*  
(GOPAL KRISHNA)  
VICE CHAIRMAN

Part II and III destroyed  
in my presence on 21/1/2001  
under the supervision of  
Section Officer (I) as per  
order dated 14/9/2000  
Section Officer (Record)

Reh

copy of order  
dated 29/9/95

  
Adm

29/9/95

Copy of order  
dt 29.9.95 to CBY  
of OA with Annex  
Send to R1, R2  
Mile no 53860339  
Date 04-10-95

